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CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH?

Dated : Allahabad this the 27th Day of July, 1995.

Contempt Case No. 197 of 1994.

in

O. A. No. 1908of 1993.

Mahesh Prakash retired Asstt. Guard, N.Rly, Kanpur Central S/o. late Shri Ram Lal, R/o. 334, Rail Bazar, Kanpur.applicant. (By Advocate Sri R. S. Mishra)

Versus

U.O.I.through
Shri A.K.Jain D.R.M. N.Rly.Allahabad.
(By Advocate SriContemner.
A.V.Srivastava)

QUORAUM :- Hon. Mr. S. Das Gupta, Member-A. Hon. Mr. T. L. Verma, Member-J.

ORDER (GRAL)
(By. Hon. Mr. S.Das Gupta,
Nember A.)

When the case was called out, none appeared on behalf of the applicant. On the last occassion, when none appeared on behalf of the applicant, it was decided that on the next date, the case will be decided on the basis of record, in case none appears for the applicant. We therefore, proceeded to peruse the record and pass the following order >

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This application was filed for alleged non-compliance of the direction contained in the order dated 27.5.1994 by which O. A. No. 1908 of 1993 was disposed of . The direction s was to the respondents to consider the representation dated 20.9.1992 and to dispose of the same within a period of three months from the date of receipt of the copy of representation. The respondents have filed counter-affidavit, from which it appears that the said representation was decided by order dated 6.4.1995 . The order, it appears, is reasoned and speaking one, therefore, directions of the Tribunal appears to have been fully complied with. No doubt that there has been some delay in complying with the order, but, the reasons for the delay has been satisfactorily explained.

We, therefore, dismiss the contempt application. The notice issued to the respondent is discharged.

J.M.

VKP/-